National Assisted Reproductive Technology and Surrogacy Board

THE MINISTER OF HEALTH AND FAMILY WELFARE; AND MINISTER OF CHEMICALS AND FERTILIZERS (SHRI JAGAT PRAKASH NADDA):I beg to move the following:

?That in pursuance of clause (c) of sub-section (2) of Section 17 of the Surrogacy (Regulation) Act, 2021, the members of this House do proceed to elect, in such manner as the Speaker may direct, two women members from amongst themselves to serve as members of the National Assisted Reproductive Technology and Surrogacy Board, subject to the other provisions of the said Act.?

माननीय सभापति:प्रश्न यह है:

''कि सरोगेसी (विनियमन) अधिनियम, 2021 की धारा 17 की उप-धारा (2) के खण्ड (ग) के अनुसरण में, इस सभा के सदस्य, ऐसी रीति से, जैसा अध्यक्ष निदेश दें, उक्त अधिनियम के अन्य उपबंधों के अध्यधीन राष्ट्रीय सहायता प्राप्त जननीय प्रौद्योगिकी और सरोगेसी बोर्ड के सदस्यों के रूप में कार्य करने के लिए अपने में से दो महिला सदस्य निर्वाचित करें ।''

प्रस्ताव स्वीकृत हुआ ।

_____

12.07hrs